

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2163/2001

New Delhi this the 24th day of February, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

S.N. Mishra,  
S/o late Shri H.K. Mishra,  
R/o 71/8, Pushpa Vihar,  
Sector-1, New Delhi-17. .... Applicant

(Present : None even on second call)

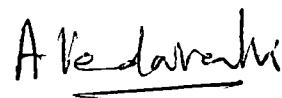
Versus

1. Union of India through  
its Secretary,  
Ministry of Information and Broadcasting,  
Government of India,  
Shastri Bhavan,  
New Delhi-1.
2. The Chief Producer,  
Films Division,  
24, Peddar Road,  
Mumbai, 400 026. .... Respondents

(through Sh. S.K. Gupta, Advocate)

ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

None appeared for applicant today even on second call. It is seen that only repeated adjournments are being sought by the proxy counsel for applicant's counsel. In the circumstances it is presumed that the applicant is not interested in pursuing this case further. The OA is, therefore, dismissed for default and non-prosecution.

(Dr. A. Vedavalli)  
Member(J)

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